NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.236 of 2021

IN THE MATTER OF:

Central Board of Indirect Taxes and Customs ...Appellant

Versus

Sundaresh Bhatt ...Respondent
Liquidator of ABG Shipyard

For Appellant: **Shri Abhishek Rana and Shri Anant Mishra, Advocates**

For Respondent: **Shri Abhishek Sharma, Ms. Anjali Sharma and Shri Ashly Cherian, Advocates**

O R D E R
(Virtual Mode)

31.03.2021 Heard Counsel for the Appellant and Advocate Shri Abhishek Sharma for Respondent – Liquidator.

Issue Notice on Application for condonation of delay as well as the Appeal.

Liquidator to file Reply to the Application for condonation of delay and the Appeal within two weeks.

Parties may file brief written submissions not more than three pages and copies of Judgements they want to refer and rely on, within two weeks.

List the Appeal 'for admission (after Notice) hearing' on 30th April, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md